

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 117
(CAA)-35(PB)/2019

IN THE MATTER OF:

Future Consultants Pvt. Ltd. and
Ultra Consultants Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232 of the Companies Act

Order delivered on 22.07.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the OL

Mr. Ajay Garg & Mr. Mahesh Sharma, Advs.
Mr. Akshay Joshi, Ms. Swati koshal & Mr. Amit Tandon,
Advs.

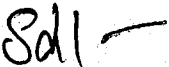
For the RD

Ms. Sonam Sharma, CP


ORDER

RD has filed reply and with respect to the Authorized share capital after the sanction, a query was raised, to which the response is awaited from the petitioners. Income Tax Department has not filed reply. Response to the RD query be filed and Income Tax Department may also file reply.

List for further consideration on 23.08.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)